

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No.86/AT/2025**

- Subject : Petition under Section 63 of the Electricity Act, 2003 for Adoption of Tariff of 960 MW from ISTS connected Wind-Solar Hybrid Power Projects system on anywhere in India basis under Tariff Based Competitive Bidding (TBCB) process as per the Guidelines issued by Ministry of Power, Govt. of India on 21.8.2023 and its amendments thereof.
- Petitioner : NHPC Limited
- Respondents : Department of Power, Nagaland and Ors.
- Date of Hearing : **19.2.2025**
- Coram : Shri Jishnu Barua, Chairperson  
Shri Ramesh Babu V., Member  
Shri Harish Dudani, Member
- Parties Present : Shri Rajiv Shankar Dwivedi, Advocate, NHPC  
Shri Rajesh Joshi, NHPC  
Shri Jagpal Singh, NHPC

**Record of Proceedings**

The learned counsel for the Petitioner submitted that the present Petition had been filed seeking the adoption of tariff for the 960 MW power from ISTS-connected Wind-Solar Hybrid Power Projects in India under the Tariff-Based Competitive Bidding (TBCB) process, as per the guidelines issued by the Ministry of Power, Government of India, on 21.8.2023, and its amendments. The learned counsel for the Petitioner further submitted that there has been a delay in filing of the present Petition and prayed to condone the same.

2. Considering the submissions made by the learned counsel for the Petitioner, the Commission directed as under:

- (a) Admit and issue notice to the Respondents, subject to the just exceptions;
- (b) The Respondents to file their respective replies, if any, within two weeks with a copy to the Petitioner, who may file its rejoinder(s), if any, within a week thereafter; and
- (c) The Petitioner to submit on an affidavit within two weeks the reasons for the delay in approaching the Commission for the adoption of the tariff as per the Guidelines and the status of the communications with MNRE in this regard. Further, to file the status of the PPA/PSA for the entire capacity allocated to the bidders who participated in the e-Reverse Auction.

4. The Petition shall be listed for further hearing on **3.4.2025**.

**By order of the Commission**  
**Sd/-**  
**(T.D. Pant)**  
**Joint Chief (Law)**